

**IN THE INCOME TAX APPELLATE TRIBUNAL “CUTTACK BENCH”,
CUTTACK**

(VIRTUAL HEARING AT KOLKATA)

**SHRI DUVVURU RL REDDY, VICE PRESIDENT
SHRI SANJAY AWASTHI, ACCOUNTANT MEMBER**

**I.T.A. No. 425/CTK/2024
(Assessment Year 2014-15)**

**Asst. Commissioner of Income Tax,
Rourkela,**

Aayakar Bhawan, Uditnagar, Rourkela,
Odisha - 769012

..... **Appellant**

vs.

Y.K. Dalmia (HUF), Rourkela,

W-7, Civil Township,
Odisha - 769004

[PAN: AAAHY4445F]

..... **Respondent**

Appearances by:

Assessee represented by : None

Department represented by : S.C. Mohanty, Sr. DR

Date of concluding the hearing : 24.04.2025

Date of pronouncing the order : 02.05.2025

ORDER

PER SANJAY AWASTHI, ACCOUNTANT MEMBER

1. The present appeal arises from order u/s 250 of the Income Tax Act, 1961 (hereinafter “the Act”), passed by the Ld. Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [hereafter “the Ld. CIT(A)”] vide order dated 02.09.2024 for AY 2014-15.

1.1 In this case, the Revenue has requested for withdrawing of this appeal as he has availed of the Direct Taxes Vivad Se Vishwas Scheme, 2024. Form 4 issued by the Income Tax Authorities has been enclosed vide appellant’s letter dated 01.04.2025.

2. In light of this request for withdrawal of this appeal, we allow the same.

3. In the result, this appeal is dismissed, having been withdrawn

Order pronounced on 02.05.2025

Sd/-
(Duvvuru RL Reddy)
Vice President

Sd/-
(Sanjay Awasthi)
Accountant Member

Dated: 02.05.2025
AK, Sr. P.S.

Copy of the order forwarded to:

1. Y.K. Dalmia (HUF), Rourkela
2. Asst. Commissioner of Income Tax, Rourkela
3. CIT(A)-
4. CIT-
5. CIT(DR)

//True copy//

By order

Assistant Registrar, Kolkata Benches